

Central Administrative Tribunal
Mumbai Bench

O.A.286/2001

Mumbai this the 9th day of October, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).
Hon'ble Shri B.N. Bahadur, Member(A).

Mukund Purshottam Jaeel,
Executive Engineer, Ccentral Public Works
Department Circle-II, Ghatkopar (West),
Mumbai-400 084. ... Applicant.

(By Advocate Shri R.B. Jaiswal)

Versus

Union of India through

1. The Secretary, Ministry of Urban
Affairs and Employment, Department
of Urban Development,
Nirman Bhavan, New Delhi-110 011.
2. The Director General (Works),
Central Public Works Department,
Nirman Bhavan, New Delhi-110 011. ... Respondents.

(By Advocate V.S. Masurkar)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

After advancing arguments for sometime, when it was pointed out that the O.A. suffers from bar of limitation and the M.A. for condonation of delay does not disclose any reasons, let alone sufficient reasons, as provided under Section 21(3) of the Administrative Tribunals Act, 1985 to allow the application, Shri R.B. Jaiswal, learned counsel for the applicant prays for permission to withdraw the O.A. with

PC

liberty to file a separate O.A. Shri V.S. Masurkar, learned counsel for the respondents, has pointed out that a number of preliminary objections have been taken by the respondents in the present O.A., including limitation.

2. Taking into account the submissions made by the learned counsel for the applicant, the prayer for withdrawing the O.A. is allowed. O.A. is accordingly dismissed as withdrawn. No costs.



(B.N. Bahadur)
Member(A)



(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'